

1.1.92 to 31.12.93	1.1.94 to 31.12.95
35281	34382

(c) and (d) The total number of accommodations allotted in each of the years is as below :

1992	6818
1993	5392
1994	5956
1995 (as on 30.11.95)	5177

(e) As the allotment depends on the actual availability of vacancies which is a continuing process, no time frame can be fixed for allotment of accommodation to all the employees registered. However, the construction of additional general pool accommodation has already been taken up and 132 Type-III quarters at Nehru Nagar and 112 T-IV quarters at M.B. Road are likely to be available for allotment by March, 96. The work for construction of 200 T-V, 152 T-IV and 60 T-III and also 106 Hostel-suites at Sector-X R.K. Puram is likely to commence shortly, in addition, sanction has also been issued for construction of additional 5000 quarters in various areas. Besides these, 84 flats comprising 60 CII type and 24 flats (transit accommodation equivalent to T-IV) are complete in Andrews Ganj Complex and are likely to be available for allotment by the end of this year.

[English]

New Railway Line

1537. SHRI SOBHANA DRESEWARA RAO VADDE : Will the PRIME MINISTER be pleased to state :

(a) the criteria laid down by the Government for constructing New Railway Lines;

(b) the names of States where Government have started the work of constructing New Railway Lines during this year;

(c) the funds allocated for the Project;

(d) whether any New Railway Line is to be constructed in the State of Haryana during this year or by the end of the current plan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The new line project are taken up in accordance with the following criteria :

- (i) Project oriented lines to serve new industries or tap mineral or other resources.
- (ii) To Serve as a missing link which can form alternative routes to relieve congestion on existing busy rail routes.
- (iii) On strategic considerations.
- (iv) As developmental lines to establish new growth centres. or give access to remote areas.

(b) New Lines are proposed to be taken up in the States of Maharashtra, Karnataka and Madhya Pradesh in this financial year. In addition restoration of a dismantled line is likely to be taken up in Andhra Pradesh.

(c) Rs. 4.1 crores have been allotted during 1995-96.

(d) No, Sir.

(e) Does not arise.

[Translation]

Atomic Power Project

1538. SHRI HARISINH CHAVDA : Will the PRIME MINISTER be pleased to state :

(a) whether some State Governments have requested the Union Government to set up Atomic Power Projects in their States;

(b) if so, the State-wise details in this regard;

(c) the action taken thereon so far by the Government; and

(d) the total amount likely to be spent on setting up of these plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) Yes, Sir. There have been requests from the State Governments of Punjab, Haryana, Madhya Pradesh, Andhra Pradesh, Gujarat, Kerala, West Bengal, Orissa and Bihar to set up nuclear power plants in their respective States.

(c) Site Selection Committee constituted by the Department of Atomic Energy has examined possible sites in various States.

(d) Does not arise. There is no proposal at present to set up any nuclear power plant.

[English]

Registration of Company

1539. SHRI DILEEP BHAI SANGHANI :

SHRI RATI LAL VERMA :

Will the PRIME MINISTER be pleased to state :

(a) the number of companies registered during the last three years, State-wise;

(b) the number of companies deregistered/liquidated during the period;

(c) whether a number of applications for registration still pending in each State; and

(d) if so, the reasons therefor and the time by which all applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The number of companies limited by shares registered in the various States/UTs during the year 1992-93, 1993-94 and 1994-95 is given in *Statement - I* attached.

(b) The number of companies which ceased working (both liquidated and struck off) in the various States / UTs during those years i.e. 1992-93, 1993-94 and 1994-95 is given in *Statement - II* attached.

(c) and (d) The information is being collected and will be laid on the Table of the House.